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GOVERNMENT OF INDIA MINISTRY OF FINANCE ' DEPARTMENT OF REVENUE CENTRAL BOARD OF DIRECT TAXES

NEW DELHI 7th July, 1995

NOTIFICATION

INCOME-TAX

S.O. (E). In exercise of powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend Income-tax Rules, 1962, namely:-1.(1) These rules may be called the Income-tax (I=194.4Å) Amendment) Rules, 1995.

(2) They shall come into force with effect from the 1st day of July, 1995.

2. In the Income-tax Rules, 1962,-

(a) after rule 2BA, the following rule shall be inserted namely:-

Prescribed allowances for the purposes of clause (14) of section 10., - 2BB.(1) For the purposes of sub-clause (i) of clause (14) of section 10, prescribed allowances, by whatever name called, shall be the following, namely:-

(a) any allowance granted to meet the cost of travel on tour or on transfer;

(b) any allowance, whether granted on tour or for the period of journey in connection with transfer, to meet the ordinary daily charges incurred by an employee on account of absence from his normal place of duty;

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(c) any allowance granted, to meet the expenditure incurred on conveyance in performance of duties of an office or employment of profit;

Provided that free conveyance is not provided by the employer;

(d) any allowance granted to meet the expenditure incurred on a helper where such helper is engaged for the performance of the duties of an office or employment of profit;

(e) any allowance granted for encouraging the academic, research and training pursuits in educational and research institutions;

(f) any allowance granted to meet the expenditure incurred on the purchase or maintenance of uniform for wear during the performance of the duties of an office or employment of profit.

Explanation.- For the purpose of clause (a), "allowance granted to meet the cost of travel on transfer" includes any sum paid in connection with transfer, packing and transportation of personal effects on such transfer.

(2) For the purposes of sub-clause (ii) of clause (14) of section 10, the prescribed allowances, by whatevername called, and the extent thereof shall be following, namely:-

Serial	Name of	Place at which allowance	Extent to
numbe	er allowance	is exempt	which allowance is exempt
(1)	(2)	(3)	(4)
	Any Special Compensatory Allowance in the nature of Composite Hill Compensatory Allowance or High Altitude Allowance or Uncongenial	I. (a) Manipur Mollan/RH-2365 (b) Arunachal Pradesh (i) Kameng (ii) North Eastern Arunachal Pradesh where heights are 9,000 ft. and above. (iii)Areas east or west of Siang and Subansiri	Rupees 600 per month

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Climate Allowance or Snow Bound Area Allowance or Avalanche Allowance

(c) Sikkim

- (i) Area North-NE-East of line Chhaten LR 0105, Launchung LR 1902, pt. 4326LW1790, pt.
 4349 LW 1479, pt. 3601, LW
 1471 to mile 13 LW 1367 to Berluk LW 2253.
- (ii) All other areas at 9,000 ft. and above.
- (d) Uttar Pradesh Areas of Harsil, Mana and Malari Sub-divisions and other areas of heights at 9,000 ft. and above.

(e) Himachal Pradesh

- (i) All areas at 9,000 ft. and above ahead of line joining puhkajakunzomla towards the bower.
- (ii) Area ahead of line joining Karchham and Shigrila towards the bower.
- (iii) All areas in Kalpa, Spiti, Lahul and Tisa.
- (f) Jammu and Kashmir
 - (i) All areas from NR 396950 to NR 350850, NR 370790, NR 311776 North of Shaikhra Village, North of Pindi Village to NR 240800.
 - (ii) Areas of Doda, Sank and other posts located in areas at a height of 9,000 ft. and above.
 - (iii) North of line Kud-Dudu and Basttgarh, Bilwar, Batote and Patnitop.
 - (iv) All areas ahead of Zojila served by Road Srinagar -Zojila-Leh in Leh District.
 - (v) Gulmarg All areas forward of line joining anita 'Linyan 3309 -Kaunrali -2407.
 - (vi) Uri South All areas
 forward of Kaunrali Kandi 1810 Kustam 1505 Sebasantra 1006 Changez
 0507-Jak 19904 Keekar

9704 Jamun 9607 Neeta 9508.

- (vii) BAAZ Kaiyan Bowl All areas forward of Dulurja 9712-BAAZ 0317-Shamsher 0416 including New Shamsher 0615-Zorawar 1017-Malaugan Base 1027-Radha 0836 to Nastachun Pass 9847.
- (viii) Tangdhar All areas west of Nastachun Pass Tangdhar Bowl and on Shamshabari Range and forward of it.
- (ix) Karan and Machhal subsectors - All areas along the line Pharkiangali 0869 to Z Gali 4376 and forward of Shamshabari Range.
- (x) Panzgam, Trehgam and Drugmul.
- II. Siachen area of Jammu and Kashmir
- month Rupees

Rupees

1200 per

- III. All places located at a height of 1,000 metres or more above the sea level, other than places specified at (I) and (II) above.
- (I) (a) Little Andaman, Nicobar and Rupees Narcondum Islands (b) North and Middle Andamans. (c) Throughout Lakshadweep and Minicoy Islands (d) All places on or north of the following demarcation line: Point 14600 (2881) to Sala MS 2686-Matau MS 6777 - Sakong MT 1379-Bamong-khonawa MO 2803-Nyapin MO 7525 - River Khru to its junction with the river Kamla MP - 2226 - Taliha -Yapuik MK 7410-Gshong MK 9749-Yinki Yong NE- 4324-Damoroh MF 6208-Ahinkolin NF 8811-Kronli MG 2407-Hanli NM 4096-Gurongon NM 4592-Loon NM 7579-Mayu-liang NM 0169-Chawah NM 9943 Kamphu
- 150 per month

650per month

Any Special Compensatory Allowance in the nature of border area allowance or remote area allowance or difficult area allowance or disturbed area allowance

2.

NM 1125-Point 6490 (NM 1493) Vijaynagar NSA -486. 5

(e) Following areas in Himachal Pradesh:-

- (i) Pangi Sub-Division of Chamba District;
- (ii) Baramaur Tehsil of Chamba District;
- (iii) Lahul and Spiti District;
- (iv) Kinnaur District;
- (v) Dodra-Kawar area of Rohru Tehsil, Parganas of Pandrabis and Atharabis, Gram Panchayats of Munish, Derkali and Kashapat of Rampur Tehsil of Simla District;
- (vi) Pargana of Pandrabis of Kulu District;
- (vii) Chhota Bhangal and Bara Bhangal area of Palampur Sub-Division of Kangra District;
- (viii) Gram Panchayat Deothi
 (Teklech area) and
 Parganas of Chhaibis,
 Naubis, Sarahan and
 Barabis of Rampur Tehsil of
 Simla District; ·
- (ix) Chhuhar Valley of Joginder-nagar Tehsil of Mandi District;
- (x) Mangal Panchayat area of Solan District;
- (xi) Cuter-Seraj and Malana Panchayat area of Kulu District;
- (xii) Janardru Panchayat area of Bhatiyat Tehsil of Chamba District;
- (xiii) Mahog Sarhan, Gopalpur, Teban, Pelhi, Nanj, Khanoj, Bagra, Saiaj Mahundi and Balidhar Panchayat of Karseg Tehsil;
- (xiv)Transgiri Tract of Sirmur District;
- (xv) Simla Town and its suburbs (Mashobra, Dhalli, Taradevi, Kasumppti, Jatog and Tulu).
- (f) Chimptuipui District of Mizoram and areas beyond 25

km. from Lungali town in Lungali District of Mizoram.

- (g) Following areas in Jammu and Kashmir,-
 - (i) Niabat Bani, Lohi, Malahar and Macchodi in Kathua District;
 - (ii) Dudu Basantgarh, Llander Thamag Illaqa;
 - (iii) All areas in Tehsil Mahore except those specified at III (g)(i) below in Udhampur District;
 - (iv) Illaqas of Padder In Kishtwar Tehsil and Niabat Nowgam in Kishtwar of Doda District;
 - (v) Noyama, Zanskar and Nobre of Leh District;
 - (vi) Entire Gurez-Niabat, Tangdhar Sub-Division and Keran Illaqa of Baramulla District.
- (h) Following areas of Uttar Pradesh,-
 - (i) Dharachula;
- (ii) Munsiyari;
- (iii) Joshimath; and
- (iv) Bhatwari Development Blocks (except District headquarters of Uttarkashi).
- (II) Installations in the Continental Shelf of India and the Exclusive Economic Zone of India.
- (III) (a) Throughout Arunachal Pradesh other than areas covered by those specified at I(d) above
 - (b) Throughout Nagaland.
 - (c) Throughout Sikkim.
 - (d) South Andaman (including Port Blair)
 - (e)Throughout Lunglei District (excluding areas beyond 25 Km. from Lunglei town) of Mizoram.
 - (f) Dharmanagar, Kailasahar, Amarpur and Khowai in Tripura.
 - (g) Following areas in Jammu and Kashmir,-

Rupees 1100 per month 6

Rupees 525 per month

- (i) Areas up to Goel from Kamban side and areas up to Arnas from Keasi side in Tehsil Mahore of Udhampur District;
- (ii) All places in Leh District other than those specified at I(g) above;
- (iii) Matchill in Baramulla District.
- (a) Throughout Aizawl District of Mizoram (b)Throughout Tripura except areas those specified at III(f) above.

(c) Throughout Manipur.

(IV)

- (d) Following areas of Himachal Pradesh:-
 - (i) Janjehli Block of Chachiet Tehsil of Mandi District;
 - (ii) Chopal Tehsil of Shimla District;
 - (iii) Transgiri Tract of Sirmaur District;
 - Churah (iv)Tehsil of Chamba District;
 - (v) Kunr Panchayat and Balaj Parghana of Chamba Tehsil of Chamba District; (vi) Dalhousie town
 - (vii) Janjheli Block
 - of Chachiet Tehsil in Mandi District;
 - (viii) Trah chopal Tehsil of Shimla District;
 - (ix) Churah Tehsil of Chamba District;
- (x) Munr Panchayat and Balaj pargana of Chamba Distt;

(xi) Karsog Tehsil;

(xii) Rampur Tehsil;

- (e) Following areas in Jammu and Kashmir:-
 - Areas in Poonch and Rajouri Districts excluding the towns of Poonch and Rajouri and Sunderbani and urban areas in the two Districts.
- (f) Following areas in Jammu and Kashmir:-

Rupees 375 per month

Areas not included in I(g), III(g) and IV(e) above but which are within the distance of 8 km from the line of actual control or at places which may be declared as qualifying for border allowance from time to time by the State Government for their own staff.

- (g) Following areas in Uttar Pradesh:-Areas other than those covered in the border district of Uttarkashi, Pithoragarh, Chamoli and including District Headquarters of Uttarkashi, but excluding Champavat Tehsil of Pithoragarh District.
- (V) Jog Falls in Shimoga District in Karnataka.
- (VI) (a) Manali-Ujhi area, Parvati and Lagg Valley and Banjar Blocks of Kulu District in Himachal Pradesh (b) Throughout Assam and Meghalaya.
- (a) Madhya Pradesh
- (b) Tamil Nadu
- (c) Uttar Pradesh
- (d) Karnataka
- (e) Tripura
- (f) Assam
- (g) West Bengal
- (h) Bihar
- (i) Orissa

Whole of India

Rs. 300 per month Rupees 100 per month

Rupees 100 per month.

70 per cent. of such allowance up to a maximum of Rupees 3000 per month

- 4. Any allowance
- granted to an employee working in any transport system to meet his personal expenditure during his duty performed in the course of running of such transport from one place to another place, provided that

Tribal Area Allowance



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such employee is not in receipt of daily allowance

5. Children Education Allowance Whole of India

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6. Any allowance granted to an employee to meet the hostel expenditure on his child

Compensatory Field

Area Allowance

7.

Whole of India

Rupees 50 per month per child up to a maximum of two children.

Rupees 150 per month per child up to a maximum of two children.

(a)Following Areas in Arunachal Pradesh,-

(i) Tirap and Changlang districts;

(ii) all areas north of line joining point 4448 in LZ 4179-Nukme Dong MS 3272-Sepla MT 2969-Palin MO • 9213-Daporijo NR 5841-Along NL 1273-Hunli NM 3196-Tidding Tuwi MT 6369-Hayuliang NN 0170-Tawaken MT 8136-Champai Bun NM 8814, all inclusive;

(b) Throughout Manipur and Nagaland;

(c) Following areas in Sikkim,-All areas north and north east of line joining Phalut LV 4750-Gezing LV 7059-Mangkha LV 6160-Penlang La LW0666-Rangli LW 1448-BP 1 in LW 2453 on Indo-Bhutan Border, all incllusive.

(d) Following areas in Himachal Pradesh,-

All areas east of line joining Umasila NV 3951-Udaipur NY 8663-Manikaran SB 2300-Pir Parbati Pass TA 1459-Taranda TA 2335-Barasua -Pass TA 8801, all inclusive.

l Rupees 975 per month 9

(e) Following areas in Uttar Pradesh,-

All areas north and northeast of line joining Barasua Pass Gangnani TG 1362-Govind Ghat TG 0937-Tapovan TH 1822-Musiari TN 8982-Relagad TO 2466, all inclusive.

- (f) Following areas in Jammu and Kashmir,-
- (i) areas north and east of line joining Zojila MU 3036-Baralachala NE 6672 along the Great Himalayan Range, all inclusive;
- (ii) all areas west of line joining Point 1556 in NR 5470-Gulmarg MT 3105-Naushara MY 3105-Ringapat MT 2133-Handwara MT 2043-Laingyal MT. 2339-Point 8405 in NG 4565-north of line joining point 8403-Bunakut MT 5453-Razan NN 2239-Zojila, all inclusive;
- (iii) all areas west of line joining tip of Chicken Neck RD 7073-Canal junction RD 6364-Mawa Brahmana RD 6183-Chauki RD 6393-Road junction RD 6499-Baramgala MY 3854-Point 1556 in NR 5470, all inclusive.

(a) Following areas in Punjab and Rajasthan,-

areas west of line joining Jessai, Barmar, Jaisalmer, Pokharan, Udasar, Mahajan Ranges, Suratgarh, Lalgarh, Jattan, Abohar, Govindgarh, Fazilka, Jandiala Guru, Moga, Dholewal, Deas, Sarangwal, Bir Hussainiwala, Dera Baba Nanak, Laisain pulge upto the international border, all inclusive;

- (b) Following areas in Haryana,-Satrod (Hissar),
- (c)Following areas in Himachal Pradesh,
 - areas North of line joining Narkhanda, Keylong upto Field Area line/High Altitude line.

Rupees 375 per month

Compensatory Modified Field Area Allowance

8.

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- (i) Cachar and North Cachar districts of Assam including Silchar;
- (ii) all areas of Arunachal Pradesh and Assam north of river Brahmaputra except Tejpur, Misamari and Field Areas;
- (e)Throughout Mizoram and Tripura;
- (f) Following areas in Sikkim and West Bengal,-

areas northwards of line joining Sevoke LV 9112-Burdong LV 985 (-Sherwani LV 9453-Bagrakot LW 0113-Damdim LW 1109-New Mal-Hasimara-QB 7894 Ganga Ram Tea Estate QA 1377 upto the High altitude line/Field Area line/international border, all inclusive.

- (g) Following areas in Uttar Pradesh,
 - areas north of line joining Uttarkashi, Karan Prayag, Gauchar, Joshimath, Chamoli, Rudra Prayag, Askote, Charamgad, Dharchula, Kausani and Narendra Nagar upto international border. all inclusive.
- (h)Following areas in Jammu and Kashmir,-
- (i) areas west of line 'joining Pattan, Baramulla, Kupwara, Drugmula, Panges, Mankes, Buniyar, Pantha Chowk, Khanabal, Anantnag, Khundru and Khru upto the existing High Altitude line, all inclusive;
- (ii) areas west of line joining -BP-19, Brahmana-di-Bari, Jindra, Dhansal, Katra, Sanjhi Chatt, Batote, Patni Top, Ramban and Banihal upto the existing High altitude line, all inclusive.

9. Any special Whole of India allowance in the nature of counterinsurgency allowance granted to the members of armed forces operating in areas away from their permanent locations for a period of more than 30 days.

Rs. 975 per month

Provided that any assessee claiming exemption in respect of the allowances mentioned at serial numbers 7 and 8 shall not be entitled to the exemption in respect of the allowance referred to at serial number 2:

Provided further that any assessee claiming exemption in respect of the allowance mentioned at serial number 9 shall not be entitled to the exemption in respect of disturbed area allowance referred to at serial number 2.

Koansag (K.G. BANSAL) DIRECTOR (TPL)

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